

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

counter not filed.

Soham 20/3 Bench

counter not filed.

Soham 20/4 Bench

Order No. 3 may kindly be given.

1. Counter not filed.
2. For Admissibility.

Sw 12/5 Bench

counter not filed.

for admission.

Sw 12/5 Bench

Free copies of order dt. 20.5.2002 may be handed over to counsels for both sides.

Sw 22/5 20/5.02

counter filed.
copy served.
for further orders.

Sw 12/5 Bench

to resolve the matter outside the Court. Mr. Ray, learned ASC for the Railways has been instructed to exercise his good offices to resolve the grievance of the poor applicant.

Yashpal
20.05.2002
MEMBER (JUDICIAL)

OB. 15.07.02.

At the instance of Mr. S. Ray, learned ASC (Railways) call this matter on 31.07.02.

Sw 21/5 Member (J).

Order Dt. 31.07.2002

Heard Mr. Banamali Sahoo, Learned Counsel for the Applicant and Mr. S. Roy, Learned Counsel for the Railways.

2. It is reported by the Counsel for both the sides that the grievances of the Applicant, as raised in this Original Application, has already been resolved and the Respondents have sanctioned an amount of Rs.1075/- in favour of the Applicant by granting necessary leave to the Applicant. (A copy of the order dated 26.07.2002; which has been produced by the Counsel for the Applicant; is taken on record.)

Sw

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

• or. dt. 15.7.02

for further
order

20/7

Bunb

free copy &
order dt. 31.7.02
shall be handed over
to counsel for
long order.

20/8

Bab
Co. 20/7/02

3. In the aforesaid premises no further grievances of the Applicant are there to be redressed in this Original Application and, therefore, this Original Application is disposed of without imposing any cost.

Yasaw
3/07/2002

Member (Judicial)